

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 134
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt. Ltd.

v.

Ninex Developers Ltd.

.... Applicant/Petitioner

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 16.03.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the FC

Mr. Saurabh Kalia & Ms. Kanvi Nagpal, Advs. for
Authorised Representative of FC

For the Respondent

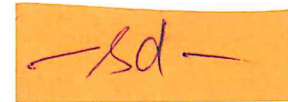
Mr. Rakesh Katiyar & Mr. Ankit Sharma, Advs.

For the Petitioner

Mr. Sanjay Goswami & Ms. Kriti Gupta, Advs.

ORDER

List on 30.03.2020.



(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT



(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)